



# Haryana Government Gazette

## EXTRAORDINARY

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HARYANA GOVERNMENT

LABOUR DEPARTMENT

**Notification**

The 29th April, 2020

**No. 2/17/2020-2Lab.**—In the wake of crisis due to COVID-19 pandemic, there are restrictions on the movement and deployment of workers and shortage of workers and there is a need for relaxing certain provisions of the Factories Act, 1948 by extending the working hours for optimum utilization of labour in the factories which have been allowed to operate under the guidelines issued by Government of Haryana and Ministry of Home Affairs, Government of India from time to time.

Therefore, In exercise of the powers conferred under Sub-section (2) of the Section 65 of the Factories Act, 1948, (X no. 63 of 1948), the Governor of Haryana is pleased to order that all the factories registered under Factories Act, 1948 shall be exempted from the provisions relating to weekly hours, daily hours etc. of adult workers under Section 51, Section 54 and Section 56, subject to the following conditions:-

- (i) The total number of hours of work in any day shall not exceed twelve, subject to the conditions stipulated under Sub-section (3) to Section 65 of the Factories Act, 1948.
- (ii) This exemption will not provide any immunity from any other section or rules of this Act or any other State/Central Government legislation.
- (iii) This exemption will be valid till 30th June, 2020.
- (iv) The wages for the overtime period will be paid as per Section 59 of the Factories Act, 1948.
- (v) The instructions issued by Government of India and Government of Haryana from time to time regarding COVID-19 including social distancing, sanitization etc. shall be strictly followed.

VINEET GARG,  
Principal Secretary to Government, Haryana,  
Labour Department.

8752—C.S.—H.G.P., Pkl.